

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH : SMC : NEW DELHI
(Through Virtual Hearing)

BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER

ITA No.7357/Del/2018
Assessment Year: 2015-16

Prerna Makkad,
C-60, Rajouri Garden,
New Delhi.

Vs. ITO,
Ward-45(2),
New Delhi.

PAN: AGZPM9423C

(Appellant)

(Respondent)

Assessee by : Ms Aakriti Dhawan, Advocate
Revenue by : Shri R.K. Gupta, Sr.DR

Date of Hearing : 04.08.2021
Date of Pronouncement : 04.08.2021

ORDER

This appeal filed by the assessee is directed against the order dated 29.08.2018 of the CIT(A)-15, Delhi, relating to the assessment year 2015-16.

2. The Id. Counsel for the assessee, at the time of hearing, sought withdrawal of the appeal filed by the assessee stating that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. The assessee has enclosed copy of Form No.3 obtained from the Department. He accordingly submitted that this appeal may be allowed to be withdrawn.

3. In absence of any objection from the side of the ld. DR, the request of the assessee for withdrawal of the appeal is allowed.

4. In view of the aforesaid, the appeal is consigned to record treating the same as dismissed.

Pronounced in the open court at the time of hearing itself, i.e., on 04.08.2021.

Sd/-

(R.K. PANDA)
ACCOUNTANT MEMBER

Dated: 4th August, 2021.

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Copy forwarded to

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asstt. Registrar, ITAT, New Delhi